

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No.73/(MAH)/2016
CA No. 19/2016

CORAM:

Present:


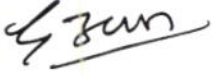
SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 14.12.2017

NAME OF THE PARTIES: Mr. Sushil Dhurchand Bothra
V/s.
M/s. Arham Anmol Projects Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398, 235 of the Companies Act
1956 and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

1	Rajendra Jain ilb Advocate Dca Associate for Respondent No.3		
2	GAUTAM Jain ilb Advocate Mr. J. Bhatt For Respondent No.1		

ORDER

CA 19/2016 IN CP 73/397-398, 235/CLB/MB/MAH/2016

1. The Petitioner has filed a Rejoinder, served upon Respondent No.3. Seeking time to file a Sur-Rejoinder. To be filed on or before 12.01.2018.
2. The Rejoinder has not been served upon Respondent No.1. Directed to serve by hand today to the Learned Counsel of Respondent No.1. After that the Respondent No.1 wants time to file Sur-Rejoinder; to be filed on 12.01.2018.
3. Thereafter the matter to be listed for hearing on **29.01.2018 at 2.30 p.m.**
4. Schedule is duly communicated to both the sides.

Sd/-

BHASKARA PANTULA MOHAN
Member(Judicial)

Date : 14.12.2017

ug

Sd/-

M.K. SHRAWAT
Member (Judicial)